

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 1059 -JK (LD ) of 2026**

**DATED:- 27 - 01 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Forest Department as Officer Incharge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition,if any, pending before Hon'ble Supreme Court of India / Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

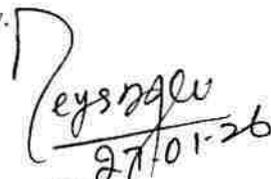
Commissioner Secretary to Government

Dated:- 27- 01- 2026

No:-LAW-OIC/01/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Forest Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Commissioner Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**

Deputy Legal Remembrancer



**Annexure to the Government Order No.- 1059- JK(LD) of 2026 dated 27.01.2026**

S. No.	Case No. & Year	Title of the Case	OIC
1	WPC No. 2649/2025	M/s Mulk Raj Prop. JK Poultry Farm v. UT of J&K & Ors.	<b>Shri Navneet Singh, IFS</b>
2	WPC No. 1622/2025	M/s Badru Ram & Ors. v. UT of J&K & Ors.	
3	WPC No. 2712/2025	M/s Kulwinder Kour v. UT of J&K & Ors.	
4	WPC No. 2754/2025	M/s Adarsh Stone Crusher v. UT of J&K & Ors.	
5	WPC No. 2559/2025	M/s Sidhi Vinayak Health Care Centre & Ors. v. UT of J&K & Ors.	
6	WPC No. 2607/2025	M/s Netar Dental Clinic v. UT of J&K & Ors.	
7	WPC No. 1929/2025	M/s Shree Krishna Stone Crusher v. UT of J&K & Ors.	
8	WPC No. 2433/2025	M/s A.N. Builders & Contractors v. UT of J&K & Ors.	
9	SWP No. 2229/2025	Ashok Kumar Gupta v. UT of J&K & Ors.	
10	WPC No. 471/2025	Gh. Mohd. Bohroo & Ors. v. UT of J&K & Ors.	
11	WPC No. 2842/2025	M/s Gulab Stone Crusher v. UT of J&K & Ors.	
12	PIL No. 01/2025	M.M. Shah v. UT of J&K	
13	WPC No. 2925/2025	M/s Shree Sai Stone Crusher v. UT of J&K & Ors.	
14	WPC No. 3027/2025	Inhabitants of Village Farwalla v. UT of J&K & Ors.	
15	WPC No. 3176/2025	M/s Jai Shree Stone Crusher v. UT of J&K & Ors.	
16	WPC No. 3123/2025	M/s Lakhdatta Stone Crusher v. UT of J&K & Ors.	
17	WPC No. 2486/2025	M/s Ram Buildwells v. UT of J&K & Ors.	
18	WPC No. — /2025	M/s Public Stone Crusher v. UT of J&K & Ors.	

*Navneet Singh*

19	WPC No. 3121/2025	M/s Choudhry Stone Crusher v. UT of J&K & Ors.	
20	WPC No. 3138/2025	Shilpa Magotra Prop. M/s TDNN Palace v. UT of J&K & Ors.	
21	WPC No. 3583/2025	Lakhdata Stone Crusher v. UT of J&K & Ors.	
22	WPC No. — /2025	Basanter Stone Crusher v. UT of J&K & Ors.	
23	WP(C). No. 378/ 2025.	Inhabitants of Hardichuloo Tangmarg and Others Vs. Union Territory of Jammu & Kashmir and others	<b>Mr. Feroz Ahmad Chaket, ACF, Divisional Forest Officer, Special Forest Division, Tangmarg</b>
24	WP(C) No. 1614/2025	Nisar Ahmad Khan Vs. Union Territory of Jammu & Kashmir and Others	<b>Mr. Danish Khan, DFO, Social Forestry Division, Baramulla</b>

*Neysagee*

*Jm*